

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF GREY'S EXIM PRIVATE LIMITED		
Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Grey's Exim Pvt. Ltd
2.	Date of incorporation of corporate debtor	25/02/2005
3.	Authority under which corporate debtor is incorporated /registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2005PTC151601
5.	Address of the registered office and principal office (If any) of corporate debtor	A/2, 309, Shah & Nahar Industrial Estate, Dhanraj Mill Compound, Lower Parel, Mumbai-400013. Maharashtra.
6.	Date of closure of Insolvency Resolution Process	31/03/2026
7.	Liquidation commencement date of corporate debtor	01-04-2026 (date of pronouncement of order by NCLT, Mumbai) Copy of order uploaded & received on 09-04-2026.
8.	Name and registration number of the insolvency professional acting as liquidator	Jayant Prabhakar Pimpalgaonkar Registration No: IBBI/IPA-003/IPA-ICAI-N-00472/2025-2026/14575
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Plot No. 216, Prabhurang, Shilpa Society, Behind UCO Bank, Narendra Nagar Extension, Nagpur, Maharashtra-440015. E-mail ID: pimpalgaonkarjayant1971@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Suite No. 5, 8th Floor, 207, Embassy Centre, Jamnalal Bajaj Marg, Nariman Point, Mumbai, Maharashtra - 400021 E-mail: greyexim.liq@gmail.com
11.	Last date for submission of claims	01-05-2026, (being 30 days from the Liquidation Commencement date).

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-1, has ordered the commencement of liquidation of Grey's Exim Pvt. Ltd. vide order dated 01 April 2026 under Section 33 of the Insolvency and Bankruptcy Code, 2016 ("Code"). The said order was received and communicated to the undersigned Liquidator on 09 April 2026.

Accordingly, all stakeholders of Grey's Exim Pvt. Ltd. are hereby called upon to submit their claims along with supporting proof on or before 01 May 2026 to the Liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All creditors may submit their claims with proof in person, by post, or through electronic means at the designated email ID mentioned against Item No. 10. Stakeholders are advised to ensure that their claims are submitted within the stipulated timeline, failing which such claims may not be entertained. It is further notified that submission of any false, misleading, or fraudulent claims shall attract penalties in accordance with the provisions of the Code and applicable regulations.

The stakeholders are requested to download the claim forms from the website of the Insolvency and Bankruptcy Board of India (IBBI) at www.ibbi.gov.in.

Date: 11.04.2026
Place: Mumbai

Sd/-
Jayant Prabhakar Pimpalgaonkar.
 Liquidator of Grey's Exim Pvt. Ltd.
 IBBI Regn: IBBI/IPA-003/IPA-ICAI-N-00472/2025-2026/14575

For, Grey's Exim Private Limited
(Under Liquidation)

JPR
Authorised Signatory
Liquidator

RE-ISSUE FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR FILOURA BIG BROADCASTING PRIVATE LIMITED OPERATING IN THE BUSINESS OF TELEVISION AND DIGITAL CONTENT CREATION, BROADCASTING, AND DISTRIBUTION ACROSS VARIOUS MEDIA PLATFORMS IN INDIA AND ABROAD
(Under sub-regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	FILOURA BIG BROADCASTING PRIVATE LIMITED
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	FILOURA BIG BROADCASTING PRIVATE LIMITED CIN: U65990MH2006PTC160747 PAN: AAFCA8981N
2.	Address of the registered office	Regd. Office: 502, Plot No. 91/94, Prabhat Colony, Santacruz (East), Mumbai, Maharashtra - 400055
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2023-24.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at crfp.filoura@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at crfp.filoura@npvinsolvency.in
10.	Last date for receipt of expression of interest	26-04-2026
11.	Date of issue of provisional list of prospective resolution applicants	28-04-2026
12.	Last date for submission of objections to provisional list	03-05-2026
13.	Date of issue of final list of prospective resolution applicants	05-05-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-05-2026
15.	Last date for submission of resolution plans	09-06-2026
16.	Process email id to submit Expression of Interest	crfp.filoura@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Sd/-
Resolution Professional
In The Matter of Filoura Big Broadcasting Private Limited
IBBI Reg. No: IBBI/IFE-0040/ IPA-2/ 2022-23/ 50021
Validity of AFA: December 31, 2026

IPSE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director - Mr. Janak Jagjivan Shah
Resolution Professional
In The Matter of Filoura Big Broadcasting Private Limited
IBBI Reg. No: IBBI/IFE-0040/ IPA-2/ 2022-23/ 50021
Validity of AFA: December 31, 2026

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF GREY'S EXIM PRIVATE LIMITED

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7.	Liquidation commencement date of corporate debtor	01-04-2026 (date of pronouncement of order by NCLT, Mumbai) COPY of order uploaded & received on 09-04-2026.
8.	Name and registration number of the insolvency professional acting as liquidator	Jayant Prabhakar Pimpalgaonkar Registration No: IBBI/IPA-003/ IPA-ICAI-N-00472/2025-2026/14575
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Plot No. 218, Pralubharg, Shipa Society, Behind UCO Bank, Narendra Nagar Extension, Nagpur, Maharashtra-440015. E-mail ID: pimpalgaonkarjayant1971@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Suite No. 5, 8th Floor, 207, Embassy Centre, Jamnathi Baja Marg, Nariman Point, Mumbai, Maharashtra - 400021 E-mail: greyexim.ltd@gmail.com
11.	Last date for submission of claims	01-05-2026, (being 30 days from the Liquidation Commencement date).

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-1, has ordered the commencement of liquidation of Grey's Exim Pvt. Ltd. vide order dated 01 April 2026 under Section 33 of the Insolvency and Bankruptcy Code, 2016 ("Code"). The said order was received and communicated to the undersigned Liquidator on 09 April 2026.

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Sd/-
Jayant Prabhakar Pimpalgaonkar,
Liquidator of Grey's Exim Pvt. Ltd.
IBBI Regn: IBBI/IPA-003/ IPA-ICAI-N-00472/2025-2026/14575

LE MERITE EXPORTS LIMITED
(CIN: L17111MH2003PLC143645)
Registered Office: A-307, Boomerang, Chandivali Farm Road, Powai, Andheri (East), Mumbai 400 072, Maharashtra
Tel.: +91 22 45963506. Website: www.lemeriteexports.com
E-mail: compliance@lemeriteexports.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given that pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013, ("the Act"), read with the Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, and various subsequent Circulars being Nos. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable Laws, Rules and Regulations, (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the items of special business as set out in this Notice are proposed for approval by the Members of Le Merite Exports Limited ("the Company") seeks approval of the Members through Postal Ballot on the resolution set out in the Notice of the Postal Ballot by means of electronic voting ("Remote e-Voting") process.

Sr. No.	Description
1.	TO CONSIDER AND APPROVE SUB-DIVISION / STOCK SPLIT OF EQUITY SHARES OF THE COMPANY.
2.	TO CONSIDER AND APPROVE ALTERATION OF CAPITAL CLAUSE OF MEMORANDUM OF ASSOCIATION OF THE COMPANY

In compliance with the aforesaid MCA Circulars, the Company has sent the Notice of Postal Ballot together with explanatory statement ("Notice") on Friday, April 10, 2026 through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories/Registrar and Transfer Agent ("RTA") of the Company as on the **Cut-off Date i.e. Friday, April 3, 2026**. Accordingly, physical copy of this Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members. Members whose email addresses are not registered with the Company/Depositories/RTA may also cast their vote by following the remote e-voting process given in Notice. The communication of the assent or dissent of the Members would only take place through the remote e-voting system. The Company has engaged the services of Bigshare Services Private Limited ("BSPL"), RTA of the Company, for facilitating remote e-voting to enable the Members to cast their votes electronically.

All the Members are informed that:

- Members whose name are recorded in the Register of Members/Beneficial Owner maintained by Company/Depositories/RTA, as on the Cut-off Date, are eligible to exercise their vote by remote e-voting process system on the business(es) specified in the Notice. Any person who is not the Member of the Company as on Cut-off date shall treat this notice for information purpose only.
- Commencement of remote e-voting: From 9.00 a.m. (IST) on Monday, April 13, 2026.
- End of remote e-voting: Up to 5.00 p.m. (IST) on Tuesday, May 12, 2026.
- The remote e-voting will not be allowed beyond the aforesaid date and time and the e-voting module shall be disabled upon expiry of the aforesaid period.
- Once Members cast their votes on the resolutions, the same cannot be modified subsequently.
- The manner of remote e-voting for Members holding shares in dematerialized mode is provided in Notice.
- The resolutions, if approved, shall be deemed to have been passed on the last date of e-voting i.e. Tuesday, May 12, 2026.

The Board of Directors has appointed CS Sunnykumar Narwani, Practising Company Secretary of M/s VTSN and Associates LLP, as scrutineer to scrutinize the postal ballot remote e-voting process in a fair and transparent manner.

The voting results along with Scrutinizer's Report will be displayed at the Notice Board of the Registered Office of the Company, on the website of the Company i.e. www.lemeriteexports.com and on the website of BSPL, after the declaration of the results on or before Thursday, May 14, 2026. The results shall also be communicated to the stock exchanges i.e. National Stock Exchange of India Limited where the shares of the Company are listed. Members are requested to intimate changes, if any, pertaining to their name, postal address, e-mail address, telephone/mobile numbers, Permanent Account Number (PAN), mandates, nominations, power of attorney, bank details such as, name of the bank and branch details, bank account number, MICR code, IFSC code, etc., to their Depository Participants (DPs) for the shares held in electronic form.

The Notice will be available on the website of the Company i.e. www.lemeriteexports.com website of the Stock Exchanges i.e. National Stock Exchange of India Limited at www.nseindia.com respectively. The Notice is also available on the website of RTA at www.vote.bigshareonline.com.

In case shareholders/ investor have any queries regarding E-voting, you may refer the Frequently Asked Questions ("FAQs") and i-Vote e-Voting module available at <https://vote.bigshareonline.com>, under download section or you can email us to vote@bigshareonline.com or call us at: 022-62638338. For Le Merite Exports Limited

Sd/-
Arpit Sharma
Company Secretary and Compliance Officer
ACS: 71673

Himachal Pradesh Tourism Development Board
Department of Tourism and Civil Aviation Government of Himachal Pradesh

P57133-001-Sustainable and Inclusive Tourism Development Project in Himachal Pradesh (ADB Funded)

INVITATION FOR BIDS (IFB)
Date of publication: 16.04.2026

1. The Himachal Pradesh Tourism Development Board (HPTDB) under Department of Tourism and Civil Aviation, Government of Himachal Pradesh ("the Employer"), invites the online bids on item rate, in electronic tendering system "Open Competitive bidding (OCB), One Stage Two envelop (IS2E)" for the under mentioned work from the eligible Bidders.

2. The details of Contract Package are as follow:-

S. No.	Name of Work	Bid Security (INR)	Document Download Start and time	Pre-bid Meeting (online/office)	Deadline for submission/opening of technical bid and time
1.	"Ratting Complex and Way Side Amenities at Nadaun, Distt. Hamirpur, Himachal Pradesh Contract Package Invitation for Bids No. SITDP-HP_W07/2026."	6.33 million	16.04.2026 18:00 at Hrs.	24.04.2026 at 15:00 Hrs	08.05.2026 i) Deadline of Submission-15:00 Hrs ii) Technical Bid Opening-16:00 Hrs
2.	Period of completion.			24 months	

3. Availability of Bid Document. Key dates, mode of submission and all other details: The Bid document is available online and bid should be submitted in online mode on website <https://bidders.gov.in>

4. Date of Opening of Financial Bids (Will be later intimated to all technically responsive bidders).

(SD/-)
The Project Director
Sustainable and Inclusive Tourism Development Project in Himachal Pradesh
Himachal Pradesh Tourism Development Board (HPTDB)
Department of Tourism and Civil Aviation
Shanti Bhawan, Phase-3, Sector -6, Kangradhar, BCS, Shimla-171009, HP, India
Tel: +91-177-2659962, 2659926, 2659925
Email: projectdirector.adbhp@gmail.com, Website: www.himachaltourism.gov.in

केनरा बैंक Canara Bank
A part of India's leading

Girgaum Branch, P B No. 3582, Prarthana Samaj Bldg., 160, Raja Ram Mohan Roy Road, Girgaum, Mumbai - 400004 Email : cb0204@canarabank.com

(AUCTION SALE NOTICE FOR IMMOVABLE PROPERTIES) SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (b) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of Girgaum Branch of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on 29.04.2026, for recovery of Rs. 8,82,66,977.34 (Rupees Eight Crores Eighty Two Lakhs Sixty Six Thousand Nine Hundred Seventy Seven and Paise Thirty Four only) as on 09.04.2026 plus further interest thereon from 01.04.2026 along with suit expenses and other charge due to, the Girgaum Branch of Canara Bank from the borrower M/s. Devnandan Industries Pvt. Ltd, through its Director Mr. Nagjibhai Kanjibhai Patel and Mrs. Savita Nagjibhai Patel and Guarantor, Shri Nagjibhai Kanjibhai Patel, Mrs. Savita Nagjibhai Patel and M/s. Shreeji Gems Ltd.

Details of the immovable property, Reserve price and EMD amount are as under:

(Amt In Lakhs)

Lot No.	SR No.	Description of Property	Reserve Price	EMD
1	1	All that Part and Parcel of office No. 1A, on the Ground floor, admeasuring 131.80 sq ft Built up area in the building known as "SHREEJI ARCADE" of SHREEJI CHAMBERS'SITUATED AT Tata Road No.1 & 2, Girgaum Division, Shankar Sheth Road, Mumbai, Constructed on the land Bearing C. S. No. 8/1487, of Girgaon Division, Mumbai City Registration District of Mumbai City, Within the City Limit of Municipal Corporation of Greater Mumbai. Standing in the name of Shri Nagjibhai Kanjibhai Patel and Smt. Savitaben Nagjibhai Patel, CERSAI Security Interest ID: 400051892628		
1	2	All that Part and Parcel of office No. 1B, on the Ground floor, admeasuring 131.80 sq ft Built up area in the building known as "SHREEJI ARCADE" of SHREEJI CHAMBERS'SITUATED AT Tata Road No.1 & 2, Girgaum Division, Shankar Sheth Road, Mumbai, Constructed on the land Bearing C. S. No. 8/1487, of Girgaon Division, Mumbai City Registration District of Mumbai City, Within the City Limit of Municipal Corporation of Greater Mumbai standing in the name of M/s Hetal Diamonds through its partner Shri Nagjibhai Kanjibhai Patel, CERSAI Security Interest ID: 400051892628	196.00 (RP for Sr no.1, 2 & 3 in one lot)	19.60
1	3	All that Part and Parcel of office No. 1C, on the Ground floor, admeasuring 131.80 sq ft Built up area in the building known as " SHREEJI ARCADE" of SHREEJI CHAMBERS'SITUATED AT Tata Road No.1 & 2, Girgaum Division, Shankar Sheth Road, Mumbai, Constructed on the land Bearing C. S. No. 8/1487, of Girgaon Division, Mumbai City Registration District of Mumbai City, Within the City Limit of Municipal Corporation of Greater Mumbai. Standing in the name of Shri Nagjibhai Kanjibhai Patel Partner of M/s. Shipha Gems and Smt. Savitaben Nagjibhai Patel, CERSAI Security Interest ID: 400051892628		

Note : Commercial Offices mentioned above 1A, 1 B and 1C are merged Together				
2	4	All that part and Parcel of Shop No.103, Super Built up area admeasuring 314.57 sq fts and its built up area is 18.55 sq mtrs on 1st floor together with undivided proportionate share in underneath land admeasuring 6.03 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1-10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950	7.00	0.70
3	5	All that part and Parcel of Shop No. G-19, Super Built up area admeasuring 408.60 sq fts and its built up area is 23.81 sq mtrs on Ground floor together with undivided proportionate share in underneath land admeasuring 7.74 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079557373	14.80	1.48
4	6	All that part and Parcel of Shop No. G-24, Super Built up area admeasuring 372.90 sq fts and its built up area is 21.13 sq mtrs on Ground floor together with undivided proportionate share in underneath land admeasuring 6.87 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079557373	13.50	1.35
5	7	All that part and Parcel of Shop No.101, Super Built up area admeasuring 727.60 sq fts and its built up area is 43.33 sq mtrs on 1st floor together with undivided proportionate share in underneath land admeasuring 14.09 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1-10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950	17.50	1.75
6	8	All that part and Parcel of Shop No. G-25, Super Built up area admeasuring 372.90 sq fts and its built up area is 22.32 sq mtrs on Ground floor together with undivided proportionate share in underneath land admeasuring 7.26 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079557373	13.50	1.35
7	9	All that part and Parcel of Shop No. G-03, Super Built up area admeasuring 412.48 sq fts and its built up area is 23.78 sq mtrs on Ground floor together with undivided proportionate share in underneath land admeasuring 7.73 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s. Shreeji Gems Ltd. CERSAI Security Interest ID: 400079557373	16.50	1.65
8	10	All that part and Parcel of Shop No. 303, Super Built up area admeasuring 2265.38 sq fts and its built up area is 129.69 sq mtrs on 3rd floor together with undivided proportionate share in underneath land admeasuring 42.19 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block Nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950	34.50	3.45
9	11	All that part and Parcel of Shop No. 301, Super Built up area admeasuring 1571.99 sq fts and its built up area is 92.49 sq mtrs on 3rd floor together with undivided proportionate share in underneath land admeasuring 30.09 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950	23.90	2.39
10	12	All that part and Parcel of Shop No.121, Super Built up area admeasuring 358.87 sq fts and its built up area is 21.53 sq mtrs on 1st floor together with undivided proportionate share in underneath land admeasuring 7.00 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1-10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950	7.20	0.72
11	13	All that part and Parcel of Shop No.206, Super Built up area admeasuring 476.65 sq fts and its built up area is 28.21 sq mtrs on 2nd floor together with undivided proportionate share in underneath land admeasuring 9.17 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950	8.60	0.86
12	14	All that part and Parcel of Shop No.122, Super Built up area admeasuring 358.87 sq fts and its built up area is 21.13 sq mtrs on 1st floor together with undivided proportionate share in underneath land admeasuring 7.00 sq mtrs of low-rise shopping complex known as "Marvel Plaza", Constructed on the land bearing Plot No 1to10, admeasuring 1021.7 sq mtrs equivalent to 1222.00 sq Yards and after KJP known as Block Nos 443/B-1 to 443/B-5, Total admeasuring 286.85 sq.mtrs at "Shiv Awas Co-operative Housing Society Vibhag-2", situated on the land bearing Block nos. 443 and 444 (Rev. S. Nos. 476 and 477) of Village Kamrej, Sub District Taluka - Kamrej, District - Surat Standing in the name of M/s Shreeji Gems Ltd. CERSAI Security Interest ID: 400079559950	7.20	0.72

The earnest money deposit shall be deposited on or before 29.04.2026 at 9.30AM

The property can be inspected, with Prior Appointment with Authorised Officer, on 24.04.2026, Canara Bank Girgaum Branch between 11.00 am to 4.00 pm.

There are no known encumbrances on the above property as per the knowledge of the bank.

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in common web portal - M/s PSB Alliance (Banknet), Contact No. 8291220220, 7046512345, 6354910172, 9892219848, 8160205051. E-mail support- psb.alliance@psb.alliance.com, or banknet@psb.alliance.com, or Canara Bank's website www.canarabank.com, or may contact Manager Canara Bank Girgaum Branch 816945618/9410316322/8655918379 / 8527092652 during office hours on any working day.

Date : 09.04.2026
Place : Mumbai

Sd/-
Authorised Officer,
Canara Bank

Motilal Oswal Home Finance Limited
Regd. Office: Motilal Oswal Tower, Rahimullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 829188988 Website: www.motilaloswalhf.com, Email: hfuery@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formerly known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr No	Loan Agreement No. / Name Of The Borrower / Co-Borrower/Guarantor	Date of Demand Notice & Outstanding	Date Of Possession Taken	Description Of The Immovable Property : All That Part And Parcel Of Property Consisting Of Property Address
1	LXPAN0115-160011516 / Borrower: Kavita Vilas Kamble / Co-Borrower: Tarabai Shantaram Chandmore/ Guarantor: Ambadas Janardhan Birare	14-09-2021 For Rs.952380/-	08-04-2026	Flat No - 207, 2nd Floor, A - Wing, Imperial Arcade, Survey No. - 451, Sukhapur, Panvel, Maharashtra - 410206

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/- Authorized Officer
(Motilal Oswal Home Finance Limited)
Date : 11.04.2026

Utkarsh Small Finance Bank
Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: Rupa Sapphire, 21st. Floor, Sector 18, Opp Sanpada Rly Station, Vashi, Navi Mumbai (MH) - 400705
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmajpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Notice is hereby given under the securitization and Reconstruction of Financial Assets and enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under 13(12) read with rule 3 of Security interest (enforcement) rules 2002, the authorised officer issued a Demand notice on the dates notes against each account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers having failed to repay the amount that the undersigned has taken Physical Possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on the dates mentioned against each account. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of **UTKARSH SMALL FINANCE BANK LIMITED** for the amounts and interests thereon mentioned against each account herein below.

The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Branch	No. of the Account	Name of the Borrower/Guarantor (Owner of the Property)	Date of Demand Notice	Date of Possession Notice	Amount Outstanding as on the date of Demand Notice
1	Mira Road, Mumbai	166405000 0060003	Mrs. Shrawni Rakesh Sakpal (Borrower & Mortgagee) Mr.Rakesh Subhash Sakpal (Co-Borrower & Mortgagee)	06/08/2025	09/4/2026	₹ 19,08,428.08/- Physical

Description of Property/ies (all the part & parcel of the property consisting of): All that part and parcel of the property situated at Flat No. 402, 4th Floor, B Wing, Building No. 12, Building Type A-1, Sathya Lifestyle, Shelwail, Off Palghar Manor Road, S. No. 03, House No. 1, 2, 4 of Village Shelwail, Palghar East, District Palghar, Maharashtra-401404. Property bounded by-East: Open Plot West: Internal Road, North: Building No. 10, South: Building No.

